

SHRI P. K. DEO : Sir, on a point of order. When Shri Biswanatha Das resigned, the Congress Party had only 48 members out of 140. The defections were engineered by—(Interruptions).

MR. SPEAKER: How is this a point of order? There is no point of order at all. I am not allowing it.

(Interruptions)

MR. SPEAKER: We are not sitting here to see who forms a Government, who does not form a Government, unless there is something unconstitutional. Who are we at this stage to come in.

(Interruptions).

MR. SPEAKER: There is nothing before the House. Nothing will go on record.

SHRI SURENDRA MOHANTY (Kendrapara): On a point of order, Sir.

MR. SPEAKER: There is nothing before the House. No question of point of order at all.

SHRI SURENDRA MOHANTY: As a protest, I walk out from the House.

*Shri Surendra Mohanty then left the House.*

(Interruptions).

13.07 hrs.

#### PAPERS LAID ON THE TABLE NOTIFICATIONS ETC.

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
K. R. GANESH): I beg to lay on the  
Table—

(1) A copy each of the following  
Notifications (Hindi and English ver-  
sions) under section 159 of the  
Customs Act, 1962:—

- (i) G.S.R. 1633 published in  
Gazette of India dated the  
30th December, 1972 together  
with an explanatory memo-  
randum. [Placed in Library  
See No. LT-4347/73].

(ii) G.S.R. 28 published Gazette of  
India dated the 13th January,  
1973 together with an explana-  
tory memorandum. [Placed in  
Library. See No. LT-4338/73.]

(iii) G.S.R. 62(E) published in  
Gazette of India dated the  
16th February, 1973 together  
with an explanatory memo-  
randum. [Placed in Library.  
See No. LT-4347/73].

(2) A copy of the Central Excise  
(Amendment) Rules 1973 (Hindi and  
English versions) published in  
Notification No. G.S.R. 23(E) in  
Gazette of India dated the 19th  
January, 1973, under section 38 of the  
Central Excises and Salt Act, 1944.  
[Placed in Library. See No. LT-4337/  
73].

(3) A copy each of the following  
Notifications (Hindi and English ver-  
sions) issued under the Central Excise  
Rules, 1944:—

(i) G.S.R. 1631 published in  
Gazette of India dated the  
30th December, 1972 together  
with an explanatory memo-  
randum.

(ii) G.S.R. 11(E) published in  
Gazette of India dated the  
12th January, 1973 together  
with an explanatory memo-  
randum.

(iii) G.S.R. 15(E) to 22(E) and  
G.S.R. 24(E) published in  
Gazette of India dated the  
19th January, 1973 together  
with an explanatory memo-  
randum.

(iv) G.S.R. 60(E) published in  
Gazette of India dated the  
12th February, 1973 together  
with an explanatory memo-  
randum.  
[Placed in Library. See No.  
LT-4339/73].

NOTIFICATION UNDER EXPORT (QUALITY  
CONTROL & INSPECTION) ACT, 1963

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
A. C. GEORGE): I beg to lay on the  
Table a copy of Notification No. 50,